

(3) Annual Report of the Development Council (Bicycles) for the year 1953-54. [Placed in Library. See No. S-210/54.]

(3) The Central Excises and Salt (Amendment) Ordinance, 1954 (No. 9 of 1954). [Placed in Library. See No. S-232/54.]

REPORT ON SMALL INDUSTRIES BY INTERNATIONAL PLANNING TEAM OF FORD FOUNDATION AND GOVERNMENT RESOLUTION

JOINT STATEMENT OF PRIME MINISTERS OF INDIA AND CHINA

Shri T. T. Krishnamachari: I beg to lay on the Table a copy of each of the following papers:—

Shri Anil K. Chanda: I beg to lay on the Table a copy of the Joint Statement of Prime Ministers of India and China issued on the 28th June, 1954.

(1) Report on Small Industries in India by the International Planning Team of the Ford Foundation; and [Placed in Library. See No. S-211/54.]

STATEMENT

(2) Ministry of Commerce and Industry Resolution No. 53-Cot. Ind. (A) (12)/54, dated the 7th June, 1954. [Placed in Library. See No. S-212/54.]

His Excellency Chou En-lai, Prime Minister and Foreign Minister of the People's Republic of China, came to Delhi at the invitation of His Excellency Jawaharlal Nehru, Prime Minister and Foreign Minister of the Republic of India. He stayed here for three days. During this period the two Prime Ministers discussed many matters of common concern to India and China. In particular they discussed the prospects of peace in South East Asia and the developments that had taken place in the Geneva Conference in regard to Indo-China. The situation in Indo-China was of vital importance to the peace of Asia and the world and the Prime Ministers were anxious that the efforts that were being made at Geneva should succeed. They noted with satisfaction that some progress had been made in the talks at Geneva in regard to an armistice. They earnestly hoped that these efforts will meet with success in the near future and that they would result in a political settlement of the problems of that area.

ORDINANCES PROMULGATED AFTER SIXTH SESSION

The Deputy Minister of External Affairs (Shri Anil K. Chanda): I beg to lay on the Table under the provision of Article 123(2)(a) of the Constitution, a copy of each of the following ordinances promulgated by the President after the termination of the Sixth Session of the Houses of Parliament:—

(1) The Industrial Disputes (Banking Companies) Commencement of Decision Ordinance, 1954 (No. 7 of 1954). [Placed in Library. See No. S-230/54.]

2. The talks between the Prime Ministers aimed at helping, in such ways as were possible, the efforts at peaceful settlement that were being made in Geneva and elsewhere. Their main purpose was to arrive at a clearer understanding of each other's point of view in order to help in the maintenance of peace, both in co-

(2) The Indian Income-tax (Amendment) Ordinance, 1954 (No. 8 of 1954). [Placed in Library. See No. S-231/54.]